

ITEM NO.10

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013
in SB No. 2558/1991 and 16/07/2014 in CN No. 1367/2014 passed by
the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(with interim relief and office report)

Date : 19/01/2015 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra, Adv.

For Respondent(s) Mr. Aseem Chandra, Adv.
Mr. T.M. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. T.M. Singh, learned counsel, has entered appearance on
behalf of Respondent No.1. As far as Respondent No.2 is
concerned, let a copy of this special leave petition be served on
Mr. Ravi Prakash Mehrotra, learned counsel, who ordinarily appears
for the State of Uttar Pradesh.

Learned counsel for Respondent No.1 prays for four weeks time
to file the counter affidavit. The Prayer is accepted. Rejoinder
affidavit, if any, be filed within two weeks therefrom.

List the matter after six weeks.

Interim order to remain in force till the next date of
hearing.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master